BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 14/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017

Name of the Company:

Unique Erectors & Consultants

V/s.

GEI Power Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. LEENA ACQRAWAL

PRACTISING

PETTTIONER

COMPANY

OPERATIONAL

2.

SECRETARIES CREDITOR

ORDER

Learned PCS Ms. Leena Agarwal present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

Proof of service of notice of date of hearing on corporate debtor filed.

Heard Learned Counsel for Petitioner.

Petitioner is directed to file acknowledgment of service of demand notice under section 8 r/w rule 5 of the Insolvency Code and Rules.

Petitioner shall explain how the claim is within time when the balance confirmation letter issued by the corporate Debtor on 01.05.2014.

List the matter on 16.05.2017 for hearing before admission.

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BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 11th day of May, 2017.